

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEALNO. 163 of 2018 &
IA NOS. 622 & 621 of 2019

Dated: 13th May, 2019

Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Warora Energy Limited **...Appellant(s)**

Vs.

Central Electricity Regulatory Commission &Ors. **.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishorv Mukherjee
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Shruti Awasthi for R-2

ORDER

IA NO. 622 of 2019

(Appl. for condonation of delay in seeking amendment)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

APPEAL NO. 163 of 2018 &
IA NO.621 of 2019

Reply filed by the learned counsel for the Respondent no.2 is taken on record. Appellant seeks four weeks' time to file application for amendment to the appeal.

List the matter for hearing in amendment application on **27-05-2019**

(S. D. Dubey)
Technical Member
Pr/kt

Justice ManjulaChellur)
Chairperson